

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 438
IA/70/ND/2024 in CP/38/ND/2024

IN THE MATTER OF:

Mr Sanjiv Choudhary	...	Applicant
Versus		
M/s Roshanara Club Limited & Ors	...	Respondent

Under Section 241-242

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Prateek Kumar, Ms. Ankita, Advs.
For the Respondent	: Mr. Rachit Sahney, Advocate for Respondent No.4,5,9,14 & 15, Mr. Kartikeya Matta, Advocate for Respondent No. 6, 7, 12 & 13, Mr. Rohan Gupta, Adv., for R-11

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/70/ND/2024;-

On mentioning, this matter is taken up for hearing.

Ld. Counsel for the Applicant is present physically. The Respondents are directed to comply with the order dated 02.04.2024.

List the matter on **23.04.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)